

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 160 OF 2016

Dated: 18th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Print Wizards	...	Appellant(s)
Vs.		
Tata Power Delhi Distribution Ltd. & Anr.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Bajaj

Counsel for the Respondent(s) : Mr. Manu Sheshadri
Ms. Parichita Chowdhury for R-2

ORDER

The appellant, party-in-person appearing, submitted that due to personal inconvenience, the learned counsel appearing for the matter is not present before the court today. Therefore, he submitted that this matter may kindly be posted on 30.01.2018 to enable learned counsel appearing for the appellant to get ready in the matter before the court.

The submissions made by the appellant party-in-person as stated above, is place on record.

Post this matter on **30.01.2018**, as requested by the appellant party-in-person.

(S.D. Dubey)
Technical Member
js/kt

(Justice N.K. Patil)
Judicial Member